

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1846  
ANSWERED ON:11.08.2011  
APPOINTMENT OF JUDGES IN HOME STATE  
Gandhi Shri Dilip Kumar Mansukhlal;Meghwal Shri Arjun Ram

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the process of changing the policy of appointing High Court judges in then- respective home State is under consideration of the Government; and

(b) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): The existing procedure for appointment of judges of the High Court is based on the Supreme Court Judgment dated October 6, 1993 in the case of Supreme Court Advocates on Record & Anr. Vs. Union of India and the Advisory Opinion of the Supreme Court dated October 28, 1998. There is, at present, no specific proposal under consideration of the Government to reconsider this procedure.

(b): Does not arise.